

IN THE HIGH COURT OF UTTARAKHAND
AT NAINITAL

Writ Petition (CrI.) No. 333 of 2026

Simran Kaur and another.Petitioners.

Versus

State of Uttarakhand
and others.Respondents.

Present:

Ms. Manju Bahuguna and Mr. D.N. Sharma, learned counsel for the petitioner.

Ms. Rangoli Purohit, learned Brief Holder for the State.

Hon'ble Mr. Justice Rakesh Thapliyal, J.

1. The instant writ petition has been preferred by petitioners under Article 226 of the Constitution of India for the following relief:

"Issue a writ, order or direction in the nature of Mandamus directing the respondents no. 2 and 3 to give police protection to the petitioners so that they may live their married life peacefully and their life and personal liberty be secured."

2. Learned counsel for the petitioners argued that both the petitioners were in love and subsequently, both of them got married as per Hindu rituals on 12.02.2026 at Shiv Temple, Ghanta Ghar, Rampura, District - Udham Singh Nagar with their own will and compulsion and now they are living happily. Photograph of the marriage of the petitioners solemnized in Shiv Temple is annexed as Annexure No. 1 to the writ petition.

3. With regard to age, in paragraph 5 of the writ petition categorical statement has been given that both are major since the date of birth of petitioner no. 1 is 05.01.2005 and petitioner no. 2 is 08.03.2003. In support of their age, adhar card of both has been placed on record.

4. Learned counsel for the petitioners submits that there is threat perception from the respondents, who are cousin brother and father of petitioner no. 1, so they are seeking protection.
5. Admittedly, as per adhar cards of the petitioners, they are major and married with each other with their own wishes without any compulsion and coercion, however, their marriage is not registered. Both the petitioners undertake before this Court that they will get marriage to be registered within a short span of time, however, then some protection may be granted.
6. If there is threat perception from the side of the private respondents, the State authorities are under legal obligation to ensure safety and protection of the petitioners.
7. Issue notice to respondents no. 4 to 6.
8. Steps to be taken within a week.
9. Learned State Counsel prays for and is granted three weeks' time to file counter affidavit.
10. List on 23.03.2026.
11. In the meantime, respondent no. 2 and 3 make an assessment of the threat perception received by the petitioners and make arrangement for their protection from any threat or coercive, which may come from respondents no. 4 to 6. Respondent no. 3 shall call upon respondents no. 4 to 6 to the police station and counsel them not to take law in their own hands. Both the petitioners are also directed to get their marriage registered in the meantime and produce the marriage registration certificate.

(Rakesh Thapliyal, J.)

19.02.2025